

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 482/TT/2020**

**Subject** : Petition for truing up of transmission charges for 2014-19 period and determination of transmission tariff for 2019-24 period in respect of Existing Transmission and Distribution System Network of Damodar Valley Corporation

**Date of Hearing** : 13.7.2020

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Damodar Valley Corporation

**Respondents** : Jharkhand Bijli Vitran Nigam Limited & Another

**Parties present** : Shri M.G Ramachandran, Senior Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri Subrata Ghosal, DVC  
Shri Samit Mandal, DVC  
Shri Sandip Ghosh, DVC

**Record of Proceedings**

The matter was heard through video conferencing.

2. Learned senior counsel for Petitioner submitted that the instant petition is filed for truing up of the tariff of the 2014- 19 period and determination of transmission tariff of the 2019-24 period, in respect of existing lines of DVC. The tariff for the 2014-19 tariff period for the subject assets was determined by the Commission vide order dated 9.8.2019 in Petition No. 150/TT/2018. He submitted that the Petitioner was given liberty in the said order to submit the actual additional capital expenditure during 2017-18 and 2018-19 at the time of truing-up. As regards O&M expenses, he submitted that in the order dated 9.8.2019, the Commission has considered total of 1215 numbers of bays for determining the tariff. However, inadvertently, the O&M expenses for the said bays were not claimed in Petition No. 150/TT/2018 and hence are submitted for consideration in this true-up petition.

3. Learned senior counsel for the petitioner submitted that all the relevant information including the actuarial valuation, actual data duly audited and certified by the auditor and annual accounts of the pension funds in terms with the tariff regulations has been submitted. He submitted that the DVC has claimed sinking fund contribution as decided by the Appellate tribunal and the Hon'ble Supreme Court. He submitted that the



petitioner has claimed refinancing of loans and additional ROE of 1% as per the tariff regulations. He requested that deployment of CISF and Mega insurance may be allowed as per earlier orders of the Commission. He further submitted that although DVC has claimed MAT refund, it is requested that the same may be disallowed with liberty to claim the same as per actuals. He submitted that none of the respondents have filed their reply to the instant petition and requested to grant tariff as prayed in the petition.

4. In response to a query of the Commission regarding the procedure for approval of bays, learned senior counsel for the Petitioner submitted that the utility of the bays is the determining factor for its approval and construction. He further submitted that any imprudence may be disallowed by the Commission. He however submitted that the instant bays are already approved by the Commission in the order dated 9.8.2019. He also submitted that Review Petition No. 21/RP/2019 against order dated 9.8.2019 in Petition No. 150/TT/2018 is pending and may impact the instant petition.

5. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file following information on affidavit by 14.8.2020 with advance copy to the Respondents:

- a. Statement of de-capitalization, Form 10 B for 2014-19 period;
- b. Legible soft copy of the Forms along with Auditor's Certificate;
- c. As regards renovation and moderation of existing T&D system for 2014-19 period and for 2019-24 period, approval of the SCM/RPC;
- d. Form-2 and Form-7;
- e. As regards additional capital expenditure for 2019-24 tariff period, project specific approval or technical report justifying the augmentation.

4. The Commission further directed the Respondents to file their response to the petition by 20.8.2020 and Petitioner to file its rejoinder, if any, by 28.8.2020. The Commission also observed that no extension of time will be granted.

5. Matter shall be listed in due course for which separate notice will be issued to the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

